

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

6.

C.P.(IB)/449(MB)/2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 04.08.2022

NAME OF THE PARTIES: Sankalp Design & Engineers Pvt. Ltd.
Vs
Sahara Hospitality Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Pravin Desai, Ld. Counsel for the Operational Creditor present. None present for the Corporate Debtor.
2. Counsel appearing for the Operational Creditor submits that the matter is settled amicably between the parties and the Operational Creditor intends to withdraw the Company Petition. Permission granted.
3. In view of the settlement as submitted by the Counsel, C.P.(IB)/449(MB)/2021 is **dismissed** as withdrawn. File to be consigned to records.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)